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CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/01528/2015

Date of Order : 15-10-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

NAGENDRA KUMAR

.....Applicant

Versus-

UNION OF INDIA & ORS. (D G S & D)

.....Respondents

For the applicants : Mr P. C. Das, Counsel
For the respondents : Ms D. Nag, Counsel

ORDER (ORAL)

JUSTICE G. RAJASURIA, JM.

Heard both. This O.A has been filed seeking the following reliefs :

*Corrected ride order
A. 18.11.15. in O.A 350/
01528/2015*
M. SC. 2015

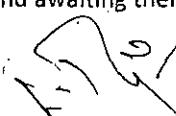
"8.(a) To pass an appropriate order directing upon the respondent authority to grant the pay scale of Rs. 5,500/- - Rs. 9,000/- instead of Rs. 5,000/- - 8,000/- with effect from 01.01.96 in terms of the order passed by this Hon'ble Tribunal in O.A. No. 912/2004 and 939/2004 and in terms of the order passed by the Hon'ble Central Administrative Tribunal, Principal Bench, New Delhi in O.A. No. 402 of 2006 and the order passed by the Hon'ble High Court at Calcutta in WPCT No. 632 of 2007 and WPCT No. 632 of 2007 and the order passed by the Hon'ble Supreme Court in SLP(C) No. 17419 of 2009 with Civil Appeal No. 1119 of 2013 and other several judgments of the Hon'ble Courts and to give all consequential benefits.

(b) Costs.

(c) Any other appropriate relief or reliefs as Your Lordships may deem fit and proper."

2. The learned counsel for the applicant inviting the attention of this Court to the various orders and judgments including the Hon'ble Superme Court's order dated 25.7.2013 passed in S.L.P (Civil) No. 17419/2009, would develop his argument that his client was similarly circumstanced like the personnel involved in those cases; hence the reliefs prayed in this O.A might be granted in favour of the applicant. He would also state that applicant has submitted a representation dated 19.06.2015 to the repondents for which there is no response.

3. Whereas, the learned counsel for the respondents would submit that concerning this matter the respondent No.3 addressed the Ministry concerned and awaiting their reply.



4. As such in these factual matrix we would like to issue the following direction :

Respondent authority shall within a period of one month from the date of receipt of a copy of this order consider the representation dated 19.06.2015 of the applicant with reference to the decision of the Hon'ble Apex Court dated 25.7.2013 passed in S.L.P (Civil) No. 17419/2009 and act accordingly. If the applicant is eligible, or else give a detailed reply to the applicant within the same period.

O.A is disposed of. No costs.

(Jaya Das Gupta)
Member (Admn)


(Justice G. Rajasuria)
Member (Judl.)

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